

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6441  
ANSWERED ON:06.05.2015  
TRANSFER POLICY OF IAS OFFICERS  
Mani Shri Jose K.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether there exists a policy regarding transfer of IAS officers posted in various States and if so, the details thereof;
- (b) whether in some States like Haryana such transfer and postings are done on the whims and fancies of the State Governments;
- (c) if so, the reaction of the Government in this regard; and
- (d) the steps taken by the Union Government to intervene in such matters with a view to protect the interests of IAS officers posted in different States?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) to (d); In WP (C) No.82/2011 filed by Shri T.S.R. Sub-ramanian & Ors. Vs Uoi & Ors, the Supreme Court in Judgment dated 31.10.2013 directed the Centre, State Governments and the Union Territories to constitute Civil Services Boards with high ranking serving officers, who are specialists in their respective fields, within a period of three months, if not already constituted, till the Parliament brings in a proper legislation in setting up CSB. In compliance of the Apex Court's directions, amendments in rule 7 of the IAS, IPS and IFS (Cadre) Rules have been carried out vide notification dated 28.01.2014, thereby fixing minimum tenure of two years for all cadre posts in all States/UTs.

The State Governments/UTs have been requested to comply with the directions of the Apex Court. The States submit the quarterly report of the Civil Services Board, the details of officers recommended to be transferred before the minimum specified tenure and reasons therefore, in order to ensure that the interests of IAS officers posted in different States are protected.